

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.04-IA/592(AHM)2024  
in  
C.P. (IB)/125(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank Of India  
Vs  
Dhirajlal Parbhatbhai Lakkad

.....Applicant

.....Respondent

**Order delivered on 19/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/RP : Mr. Vishal G. Raval, Adv.  
For the Respondent/PG :

**ORDER**

**IA/592(AHM)2024**

This is an application filed by IRP to take on record Report under Section 99 IBC of 2016 Act.

Let notices be issued to the Respondent/PG, CD returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondent/PG, CD may file reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on- 14.05.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**